

UPDATE ON FORM A PUBLISHED ON 17.12.2025

This is an update to the PUBLIC ANNOUNCEMENT Published in Financial Express and Jansatta, Lucknow Edition Dated 17.12.2025

{Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons), 2016}

FOR THE ATTENTION OF CREDITORS OF M/S LAXMI OIL & VANASPATI PRIVATE LIMITED

In light of the Hon'ble NCLAT's vacation of Stay on CIRP dated 05.01.2026, in Serial No. 11 of the said Public Announcement, the Last Date for submission of claims should be read as 18.01.2026 instead of 30.12.2025.

Sd/-

Rohit Sehgal

**Date- 07.01.2026
Place- Gurugram**

**Interim Resolution Professional,
Laxmi Oil & Vanaspati Private Limited**

**Regd. no.: IBBI / IPA-001 / IP-P00528 / 2017-18 / 10953
Communication Email ID: laxmi.oil@truproinsolvency.com**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LAXMI OIL AND VANASPATI PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LAXMI OIL AND VANASPATI PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/04/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15141UP2003PTC027424
5.	Address of the registered office and principal office (if any) of corporate debtor	704, Kan Chamber 7th Floor, 14/113, Civil Lines, Kanpur, Uttar Pradesh, India, 208002
6.	Insolvency commencement date in respect of corporate debtor	12.12.2025 (Copy of the order received on 16.12.2025)
7.	Estimated date of closure of insolvency resolution process	10.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rohit Sehgal IBBI / IPA-001 / IP-P00528 / 2017-18 / 10953
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A -604, Sujjan Vihar, Sector - 43, Gurgaon 12202 Email- iamrs101@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 581, Top Floor, Sector-27, Gurgaon, 122008 Email- laxmi.oil@truproinsolvency.com
11.	Last date for submission of claims	30.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the Laxmi Oil and Vanaspati Private Limited on **12.12.2025** (Copy of order received on 16.12.2025).

The creditors of the Laxmi Oil and Vanaspati Private Limited are hereby called upon to submit their claims with proof on or before **30.12.2025** to the interim resolution professional at the address mentioned against entry No. 10. the financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.12.2025

Place: Gurgaon

Sd/-

Rohit Sehgal,

Interim resolution professional,

Regd. no.: IBBI / IPA-001 / IP-P00528 / 2017-18 / 10953

Communication Email ID: laxmi.oil@truproinsolvency.com

Regd. Add: A -604, Sujjan Vihar, Sector - 43, Gurgaon 12202

AFA Valid till 31.12.2025

Regd. Email ID: iamrs101@gmail.com